

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-236(PB)/2017

IN THE MATTER OF:

Barnet India Pvt. Ltd.

.....Petitioner

v.

Deltronix India Limited

.....Respondent

SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Nikhil Palli and Ms. Garima Sachdeva, Advocates

ORDER

Mr. Nikhil Palli, learned counsel for the petitioner states that all defects like filing of the bank certificate, naming of Insolvency Professional etc. shall be removed within seven days.

List for further consideration on 16.08.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

01.08.2017

Vineet